



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 10] HYDERABAD, TUESDAY, DECEMBER 2, 2025.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 1st December, 2025 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 10 OF 2025

Promulgated by the Governor in the Seventy-sixth year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE
TELANGANA MUNICIPALITIES ACT, 2019.**

Whereas, the Government has identified the Telangana Core Urban Region (TCUR), extending up to the Outer Ring Road (ORR), as the principal engine of metropolitan growth and a crucial economic zone of the State. The region, though geographically limited, contributes

a disproportionately high share to the Gross State Domestic Product (GSDP) and supports intense residential, commercial, industrial, and institutional activity;

And whereas, owing to continued population growth, densification, and the expanding metropolitan footprint, the demand for civic amenities such as water supply, sewerage, drainage, road connectivity, solid waste management, and public services has substantially increased and many of these systems function at metropolitan scale and cannot be effectively planned, executed, or managed through multiple independent local bodies;

And whereas, the present arrangement wherein twenty (20) Municipalities and seven (7) Municipal Corporations within the Telangana Core Urban Region are governed under the Telangana Municipalities Act, 2019 and GHMC under the Greater Hyderabad Municipal Corporation Act, 1955 has resulted in administrative fragmentation, uneven service delivery, and constraints in developing region-wide infrastructure;

And whereas, in the interest of integrated planning, resource optimisation, and improved urban governance, the Government has decided to merge and subsequently reorganize the twenty eight (28) local bodies within the Telangana Core Urban Region (TCUR);

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Telangana Municipalities (Second Amendment) Ordinance, 2025.	Short title and commencement.
(2) It shall come into force at once.	
2. In the Telangana Municipalities Act, 2019 (hereinafter referred to as the Principal Act), in SCHEDULE-I referred to in sub-section (2) of section 3,-	Amendment of Schedule-I. (Act No.11 of 2019).
(i) under the Heading "XV RANGA REDDY" District, the Sl.Nos. 43 (Pedda Amberpet including Bacharam, Gowrelly, Quthbullapur, Tharamathipet and Sainagar grampanchayats), 45 (Jalpally), 47 (Shamshabad including Bahadurguda, Peddagolkonda, Chinnagolkonda, Hamidullanagar, Rasheedguda, Ghansimiyaguda and Shankarapuram Grampanchayats), 48 (Turkayamjal), 49 (Manikonda), 50 (Narsingi including Mirjaguda and Janwada Grampanchayat), 51 (Adibatla), and 53 (Thukkuguda including the Harshaguda Grampanchayat) and the entries relating thereto shall be omitted;	
(ii) under the Heading "XVII MEDCHAL-MALKAJGIRI" District, the Sl.Nos.59 (Medchal including Pudur and Railapur Grampanchayats), 60 (Dhammaiguda including Keesara, Yadgarpally, Ankireddypally, Cheeryal, Narsampally and Thimmaipalle Grampanchayats), 61 (Nagaram including the Bogaram, Godumakunta, Kareemguda and Rampally Dayara Grampanchayats), 62 (Pocharam including Venkatapur, Pratapasingaram, Korremul, Kachivanisingaram and Chowdariguda Grampanchayats), 63 (Ghatkesar including Ankushapur, Aushapur, Madharam, Edulabad, Ghanapur and Marpallyguda Grampanchayats), 64 (Gundlapochampally including Munneerabad and Gowdavelly Grampanchayats), 65 (Thumkunta including Bomrasipet, Shamirpet and Babaguda Grampanchayats), 66 (Kompally) and 67 (Dundigal) and the entries relating thereto shall be omitted;	

(iii) under the Heading "XXIV SANGAREDDY" District, the Sl.Nos.103 (Bollaram), 104 (Tellapur including Kardanoor, Muthangi, Pocharam, Paati and Ghanapur Grampanchayats) and 105 (Ameenpur including the Ilapur, Ilapur Thanda, Patelguda, Dayara, Kistareddypet, Sulthanpur, Wadakpally and Janakampet Grampanchayats) and the entries relating thereto shall be omitted.

Amend-
ment of
Sche-
dule-II.

3. In the Principal Act, in SCHEDULE-II referred to in sub-section (2) of section 3,-

(i) in Ranga Reddy District, the Sl.Nos.6 (Badangpet (including survey numbers 236 to 244 of Sri Sai Balaji Town Ship-II of Sahebnagar Kalan village of Hayathnagar Mandal)), 7 (Bandlaguda Jagir) and 8 (Meerpet (by merging Meerpet and Jillelguda)) and the entries relating thereto shall be omitted;

(ii) in Medchal-Malkajgiri District, the Sl.Nos.9 (Boduppal), 10 (Peerzadiguda), 11 (Jawaharnagar) and 12 (Nizampet) and the entries relating thereto shall be omitted.

JISHNU DEV VARMA,
Governor of Telangana.

B. PAPI REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.